

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH. NEW DELHI

CP NO. 105/2004 IN
OA NO. 3330/2002

This the 31st day of May, 2004

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HON'BLE SH. KULDIP SINGH, MEMBER (J)
HON'BLE SH. S.A.SINGH, MEMBER (A)

Harish Chander Sharma
S/o Late Sh. Hardwari Lal,
R/o C/o Ram Prakash Sharma,
84-Ghante, Near Guddu Advocate,
Moradabad.

(None)

Versus

1. Sh. R.R.Jaruhar,
General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. Sh. Varun Bhartuar,
Divisional Railway Manager, N.Rly.
Moradabad.

(By Advocate: Sh. H.K.Gangwani and
Sh. Rajender Khatter)

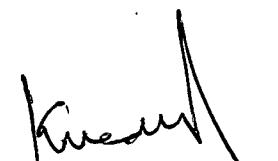
O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

Respondents submits that they have complied with the order and they have filed an affidavit to that effect vide Dy. No.4790. The same be brought on record. A copy of the affidavit has been shown to us. We are satisfied that directions in the CP have been complied with. CP is dropped.


(S.A.SINGH)
Member (A)

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(KULDIP SINGH)
Member (J)